as the Board has powers of final decision.

(c) No, Sir, except in cases where they can be conveniently converted into municipalities.

(d) Does not arise.

DR. R. P. DUBE : Is it not a fact that under section 43-A the Bazar Area is given complete autonomy in regard to the subjects mentioned ?

SHRI N. GOPALASWAMI : The position is that the decisions of the Bazar Committee are subject to confirmation by the Board.

DR. R. P. DUBE : Is it not the intention of Government that the Bazar Area should be independent ?

SHRI N. GOPALASWAMI : Independence ? We are not granting independence to the Bazar Area under the Act;

DR. R. P. DUBE : Has the Government issued any instruction to the Board and the Command not to infringe the letter and spirit of section 43-A under which the Bazar Committee is constituted ? It so, why this constant interference by the Board and the Command in the work of the Bazar Committee ?

SHRI N. GOPALASWAMI : I have heard complaints of interference by the Board and the Officer Commanding, but these are things which are happening in the course of administration. If in any case their interference is unnecessary, the officers and the Board can always be pulled up.

LOSS ON MILITARY STORES

*9i. SHRI M. VALIULLA : Will the Minister for DEFENCE be pleased to state :

(a) what has been the extent of loss to the Government on account of damage through negligence in military stores since August 1947 : and

(b) what steps have been taken by Govrnment to reduce the loss?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) (a) and (6) An ^attempt has been made to collect the information within the time available. No separate figures could be obtained for negligence. Figures even for total loss for some of the years have not been reported. The information received is, therefore, incomplete. Further information is being called for and when it is all received, a full answer will be laid on the Table of the Council.

to Questions

SHRI M. VALIULLA : Is it true that the damage on this account is as much as 10 crores of rupees ?

SHRI N. GOPALASWAMI : It runs into crores, but I do not think it will come to that figure.

SHRI C. G. K. REDDY : Is not this difficulty to get information regarding loss on account of negligence due to the fact that this information will have to be collected by the same negligent officers ?

MR. CHAIRMAN : Next question, No. 92.

PAID-UP CAPITAL OF FOREIGN FIRMS LN INDIA

*92. SHRI M. VALIULLA : Will the Minister for FINANCE be pleased to state :

(a) what is the total paid-up capital of foreign firms in India ; and

(b) how much of this paid-up capital is Indian ?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH) : (a) The hon. Member presumably refers to the total paid-up capital of foreign controlled Indian Joint Stock Companies. The total paid-up capital of Indian Joint Stock Companies regarded as "controlled" according to the criteria adopted in the census of India's Foreign Liabilities and Assets published by the Reserve Bank of India was Rs. 117 '82 crores as on 30th June 1948.

(b) Out of the above-mentioned total, paidup capital to the extent

2346

of Rs. 51 -27 crores was held by the residents of India (whether Indian or non-Indian). The amount held by Indians is not separately available.

SHRI M. VALIULLA : Are there any firms the capital of which is entirely foreign ?

SHRI C. D. DESHMUKH : There must be very many. The question is difficult to answer. Because so far as foreign firms are concerned, that term is applied to branches of foreign companies or of foreign firms and branches have no paid-up capital of their own.

SHRI B. RATH : How many years have non-Indians to stay in India to be considered as a resident of India ?

SHRI C. D. DESHMUKH : It depends on the purpose for which this definition is required.

SHRI B. RATH : It is for the same purpose for which you have said "resident in India of non-Indian origin".

SHRI C. D. DESHMUKH : Here I think I am not sure. I think it is the income-tax definition of resident of India.

SHRI P. V. NARAYANA : Do these firms include all public and private limited companies ?

SHRI C. D. DESHMUKH : No, as I said specifically this concerns only the paid-up capital of Indian Joint Stock Companies. We have no information about it now ; we may collect the information. That refers to the total capital of companies which have branches here.

SHRIMATI VIOLET ALVA : May I know whether Government have enquired whether our firms in foreign countries get the same facilities ?

SHRI C. D. DESHMUKH : I don't know what facilities are meant. If it is to hold shares or to have investments, in regard to the United Kingdom the answer is ' yes '. In regard to the United States of America I am not q'uite sure whether there is complete reciprocity. I believe we can hold shares.

SHRI KRISHNA MOORTHY RAO :

Are there no figures available for the years since 1948 ?

SHRI C. D. DESHMUKH : No. As I said before—I think it was in the other House—that in order to have this information one has to conduct a census. That means calling for returns from the hundreds of companies that are involved and that takes a very long time. Therefore that operation cannot be repeated every year—it may be that quinquennial census or something like that might be considered.

SHRI KRISHNA MOORTHY RAO:

Is it not better that the Finance Department has an eye on the actual investment of foreign capital in India ?

SHRI C. D. DESHMUKH : We have returns about the capital issue control. There we know what issues have been sanctioned but till recntly it has been difficult to obtain information in regard to the capital actually issued in pursuance of such sanctions. We have now prescribed returns but the sanction behind such returns are not very powerful.

MILITARY PENSIONS

*93. SHRIMATI VIOLET ALVA : Will the Minister for DEFENCE be pleased to state :

(*a*) whether it is a fact that Departmental Emergency Commissioned Officers in the Army Supply Corps (ASC) or in the Army Corps of Clerks (ACC), are entitled to military pensions ; and

(*b*) whether the Departmental Officers of the Army Ordnance Corps are given similar privileges of military pension ?

THE MINISTER FOR DEFENCE (SHRI N. GOPALASWAMI) : (a) Yes, provided they were serving on com-